

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A No.3507/2013

New Delhi, this the 03rd day of April, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Shri J. J. Ram,
S/o. Sh. Ram Kishan
R/o.- H. No. C-14,
Bhart Vihar, Kakrola,
New Delhi – 110 045.

...Applicant

(By Advocate : Mr. Kartar Singh)

Versus

1. The Director (Hort.) (DDA),
Vikas Minar DDA Building,
ITO, IP Estate,
New Delhi.
2. The Deputy Director (DDA),
Horticulture Division Dwarka,
Central Nursery, Sector-5,
Dwarka, Delhi.
3. Shri Surander Singh
S/o. Sh. Brham Singh,
Security Guard,
In the Office of
Respondents No. 2
4. Shri Ishwar Singh
S/o. Shri Maha Singh
Mali in the Office of
Respondent no. 2,
The Service of Respondent no, 3
And 4 should be effected
Through Deputy Director,
DDA, i.e. respondent no. 2.Respondents

(By Advocate : Mr. Anmol Pandita for Ms. Nishi Chaudhary)

ORDER (ORAL)

Mrs. Jasmine Ahmed, Member (J)

It is the contention of counsel for applicant that punishment was imposed upon the applicant on 16.01.2013. On query, the counsel for applicant stated that against that order of punishment he has not preferred any appeal instead he has sent a legal notice. Counsel for applicant states that he wishes to file an appeal and seeks permission to withdraw this O.A with liberty to file appeal to the respondents.

2. Accordingly, the O.A is allowed to be withdrawn with liberty to file an appeal within 15 days from the date of receipt of a certified copy of this order and the respondents are directed to take a decision on the appeal as per law.

(Uday Kumar Varma)
Member (A)

(Jasmine Ahmed)
Member (J)

/Mbt/